

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 32**

**CA 326/2021 CA 296/2022 IN CP 467/MB/2017**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **13.02.2024**

NAME OF THE PARTIES:

**KANHIYALAL TAHILRAM KEWALRAMANI  
& ANR**

**V/s**

**URBAN SANCTURIES DEVELOPERS PVT.  
LTD. & ORS**

Section 213,241-242 & Rule 11 of the Companies Act, 2013

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**ORDER**

The vide order dated 20<sup>th</sup> November 2023 this matter was adjourned *sine die* and this matter listed today. Ld. Counsel for the Petitioner informs that the mediation has failed and mediator has submitted the report. Post for final arguments on merits.

List this matter on Board on **04.03.2024**.

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh